

- (iv) Notification SRO No 46, dated the 30th January, 1962, publishing the Maintenance of Wives and Children (Rate of Deductions from Pay) Regulations, 1962 [Placed in Library See No LT-3351/61]

THE LOK SAHAYAK SENA (AMENDMENT) RULES, 1961

SHRI D R CHAVAN. Sir, I also beg to lay on the Table a copy of the Ministry of Defence Notification SRO No 257, dated the 28th August, 1961, publishing the Lok Sahayak Sena (Amendment) Rules, 1961, under sub-section (3) of section 11 of the Lok Sahayak Sena Act, 1956 [Placed in Library See No LT-3306/61]

THE RICE-MILLING INDUSTRY (REGULATION AND LICENSING) AMENDMENT RULES, 1961

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD (SHRI A M THOMAS) Sir I beg to lay on the Table, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act 1958 a copy of the Ministry of Food and Agriculture (Department of Food) Notification GSR No 93, dated the 15th January, 1962, publishing the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1961 [Placed in Library See No LT-3477/62]

NOTIFICATIONS UNDER THE INDIAN ELECTRICITY ACT, 1910

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN) Sir, on behalf of Shri Hafiz Mohammad Ibrahim, I beg to lay on the Table, under sub-section (3) of section 38 of the Indian Electricity Act, 1910, a copy each of the following Notifications of the Ministry of Irrigation and Power —

- (i) Notification No EL-II-3(33)/59, dated the 7th December,

1960, publishing the Indian Electricity (Amendment) Rules, 1960 [Placed in Library See No LT-2776/61]

- (ii) Notification No EL-II-3(1)/60 dated the 10th February, 1961, publishing the Indian Electricity (Amendment I) Rules, 1961 [Placed in Library See No LT-2777/61]

NOTIFICATIONS UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

SHRI SHAH NAWAZ KHAN Sir, on behalf of Shri K D Malaviya, I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act 1957 a copy each of the following Notifications of the Ministry of Steel, Mines and Fuel (Department of Mines and Fuel) —

- (i) Notification GSR No 358, dated the 9th March, 1961, empowering the Administrators of Union Territories to exercise certain powers
- (ii) Notification GSR No 455, dated the 24th March 1961, publishing the Mining Leases (Modification of Terms) Amendment Rules, 1961

[Placed in Library See No LT-2829/61 for (i) and (ii)]

- (iii) Notification No MII-185(2)/59, dated the 27th April, 1961 publishing the Minerals Conservation and Development (First Amendment) Rules, 1961

- (iv) Notification No MII-185(4)/61, dated the 14th July, 1961, publishing the Minerals Conservation and Development (Second Amendment) Rules, 1961

[Placed in Library See No LT-3040/61 for (iii) and (iv)]

- (v) Notification GSR No 1133, dated the 7th September, 1961,